
(2023) 02 RAJ CK 0103

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous (Petition) No. 8843 Of 2023

Jawana Ram

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 27-02-2023

Acts Referred:

Indian Penal Code, 1860 — Section 143, 307, 323, 427, 452

Citation : (2023) 02 RAJ CK 0103

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Sameer Khan, Mukesh Trivedi

Final Decision : Dismissed

Judgement

Manoj Kumar Garg, J

The instant misc. petition has been filed by the petitioner for quashing of FIR No.42/2022, Police Station Jhab, District Jalore, for offences under Sections 143, 323, 452, 427, 307 of IPC.

Learned Public Prosecutor has submitted a report received from the concerned Police Station wherein it has been mentioned that after thorough investigation, no offence found proved against the petitioner.

In view of the aforesaid facts and circumstances, the present misc. petition has become infructuous and dismissed accordingly.

Stay application also decided.